

7. Bangalore
8. Bhopal
9. Calcutta
10. Cochin
11. Chandigarh
12. Delhi
13. Darjeeling
14. Goa
15. Gaya-Bodhgaya
16. Hyderabad
17. Hardwar/Rishi Kesh
18. Jaipur
19. Jammu
20. Khajuraho
21. Kanya Kumari
22. Lucknow
23. Madras
24. Madurai
25. Mysore
26. Mahabalipuram
27. Ooty/Nilgiris
28. Patna
29. Pondicherry
30. Puri
31. Rameshwaram
32. Srinagar
33. Simla
34. Tiruchirapally
35. Trivandrum
36. Udaipur

मध्य प्रदेश के खण्डवा नगर में हवाई पट्टी

7483. श्री मंगा चरण दीक्षित .

क्या पर्यटन और वाण्य विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के खण्डवा नगर की हवाई पट्टी की संरचना कब से नहीं की गई; और

(ख) उसके क्या कारण हैं ?

पर्यटन और वाण्य विमानन मंत्री
(श्री राजू बहादुर) : (क) और
(ख) खण्डवा के विमान-क्षेत्र का अनुसूचित क्षेत्रों अनुसूचित उड़ानों

के लिए उपयोग नहीं किया जा रहा है, तथापि, आकस्मिक उड़ानों के लिए इसकी लगातार उपयोगिता को सुनिश्चित करने के लिए इसका संभारण किया जाता है।

Payment of Cash Assistance for Eligible Exporters

7484. SHRI PURUSHOTIAM KAKODKAR-

SHRI ANADI CHARAN DAS:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Joint Chief Commissioner of Imports and Exports is not releasing cash assistance for eligible exporters in core sector in time,

(b) if so, the outstanding dues to industries on this account as on the 31st December, 1974;

(c) whether Government are aware that industries in the core and priority sectors are facing difficulties on this account; and

(d) if so, the steps being taken to expedite this payment?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Cash compensatory support is allowed to the registered exporters by the various licensing offices after necessary examination of the claims submitted by the exporters. The claims which are complete in all respects, are paid in about a month. Where, however, deficiencies are noticed longer time in the disposal of the claims becomes inevitable as the deficiencies have got to be rectified by correspondence with the concerned exporters before admitting the claims.

In the case of the registered exporters enrolled under the Simplified Payment Scheme the first instalment comprising 85% of the claim made by them and as admitted by the Licensing Office is generally paid within 15 days and the 2nd instalment of balance 15% is generally paid within 3 months of the payment of the 1st instalment, where the claims are found to be complete in all respects.

(b) There were 3628 claims valuing Rs. 916.56 lakhs from registered exporters outstanding with the various Licensing Offices on 31st December 1974. These included 1255 claims valuing Rs. 471.71 lakhs received during December, 1974. In the case of the Simplified Payment Scheme 195 claims of the 1st instalment received during December, 1974, were outstanding on 31st December, 1974.

As regards the 2nd instalment 362 claims were pending. Claims falling due for payment during December, 1974 numbered 140.

(c) The claims of the registered exporters are being settled as promptly as possible. Complaints of exporters, if any, made to the C.C.I. & E. regarding delays in payments are examined in consultation with the Licensing Offices concerned without delay.

(d) The procedure has been further simplified on the basis of experience gained, in the new Red Book for the year 1975-76.

Air Strip at Bhuntar in Himachal Pradesh

7485. PROF. NARAIN CHAND PARASHAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state—

(a) whether it has been decided to expand the airstrip at Bhuntar in Himachal Pradesh so as to enable heavier aircraft to land there;

(b) if so, the likely date by which the proposed expansion and modernisation would be carried out; and

(c) the likely cost of the project?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (c): It is proposed to extend the length of the runway of the existing aerodrome at Bhuntar (Kulu) by 200 ft. to provide additional runway length for safety of aircraft operations of the Indian Airlines which at present operates a thrice a week service to Kulu with HS-748 aircraft. A provision of Rs. 50,000 has been made in the budget estimates of 1975-76 for the execution of the work.

Development of Tourist Centres and Places of Historical and Cultural Importance in Punjab

7486. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the names of tourist centres and places of historical and cultural importance in Punjab proposed to be developed by India Tourism Development Corporation and Central Department of Tourism during the current year; and

(b) the salient features of their development schemes?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b): The development of tourist centres is not taken up in the Central Sector on State-wise or place-wise basis. Places are selected for development on the basis of their existing or potential attractions for tourists, easy accessibility, availability of the basic infrastructure such as water and electric supply, etc. Secondly, due to constraint on resources there has necessarily to be a selective approach in the development of tourist centres. Tourism schemes thus taken up in Punjab in the Central Sector are the construction of a Youth Hostel at Amritsar and a Tourist Bungalow at Ludhiana both of which will be completed during the current financial year.

Loans offered by SBI and Nationalised Banks for Development of Small Scale Industries in Gujarat

7487. SHRI D. D. DESAI: Will the Minister of FINANCE be pleased to state—

(a) the amount offered by the State Bank of India and other nationalised banks as loan for the development of small scale industries in Gujarat during the last two years; and

(b) the figures thereof, bank-wise and district-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a): The position in regard to outstanding advances of public sector banks to small scale industries